THE CENTRAL ADMINISTRATIVE TRIBUNAL **JAIPUR BENCH, JAIPUR** ORDER SHEET

•	APPLICATION NO.:	· · · · · · · · · · · · · · · · · · ·
Applicant(s)	v	Respondent (s)
Advocate for Applicant (s)		Advocate for Respondent (s

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

30.11.2006

MA 315/2006 (CP 29/2005)

Mr. P.N. Jatti, counsel for applicant. Mr. T.P. Sharma, counsel for respondents.

This MA has been filed by the respondents thereby placing order dated 16.10.2006 in DB Civil Writ Petition No. 6713/2006 on record whereby it has been recorded that respondents should not insist on compliance of the order of the Tribunal till the petition is finally heard by the Hon'ble High Court and the contempt proceedings shall remain stayed till disposal of the Writ Petition. Though the Contempt Petition was finally disposed of and consigned to record room by this Tribunal vide order dated 21.11.2006 but this MA remains pending. The Registry has now placed this MA before this Bench.

Since the Contempt Petition has been disposed of and consigned to record room, no order is required to be passed in this MA, which shall also stand disposed of. Document annexed with this MA shall form part of the Contempt Petition.

(J.P-SHUKLA) MEMBER (A)

(M.L. CHAUHAN) MEMBER (J)

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Copres 8 m rd ~ 1028, 981.